

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No.210 of 2012**

**Dated : 1<sup>st</sup> July, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**Bharat Aluminium Co. Ltd.**

**....Appellant(s)**

**Versus**

**Chhatisgarh State Power Transmission  
Co. Ltd. & Ors.**

**... Respondent(s)**

Counsel for the Appellant (s): Mr. Anurag Sharma

Counsel for the Respondent(s): Ms. Suparna Srivastava for R.1 & 2

Mr. C.K. Rai for R.3

**ORDER**

Comprehensive Written Submissions have been filed by the learned counsel for the Appellant today. The learned counsel for the Commission seeks sometime to go through the written submissions of the Appellant and to file reply Written Submissions, if necessary. Accordingly, he is directed to file the same on or before 05.07.2013 after serving copy on the other side.

Post the matter on **10.07.2013** for reporting compliance. In the meantime, rejoinder Written Submissions be filed after serving copy on the other side, if necessary.

**( Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

Vs/ss